

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No. HC.VII-119/2001/10507 /A**

From :- Smti Jayashree Bora,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti Sharmila Bhuyan,  
District and Sessions Judge,  
Lakhimpur, North Lakhimpur.

Dated Guwahati the **24** October, 2024.

Sub: **Special Casual leave.**

Ref:- Your letter No. DJL/8034/2024 Dated 23.10.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **special casual leave on 06.11.2024 and 08.11.2024, along with station leave permission, from the morning of 06.11.2024 till the evening of 10.11.2024.** The Addl. Sessions Judge-cum-Special Judge, POCSO, Lakhimpur, NL, and in her absence, the Addl. District & Sessions Judge, FTC, and in her absence, the next senior most Judicial Officer available at the station will remain in charge of your Court and Office during your absence.

Yours faithfully,

*Sd/-*

**JT. REGISTRAR (VIGILANCE)**

**Memo No. HC.VII-119/2001/10508 /A, dated .24-10-2024**

Copy to:

*✓* The Project Manager, Gauhati High Court.

*h*

**JT. REGISTRAR (VIGILANCE)**

*Prince*